

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)
FOR THE ATTENTION OF THE STAKEHOLDERS OF
BALAJI DIGITAL SOLUTION PRIVATE LIMITED

S. No	PARTICULARS	DETAILS
1.	Name of corporate debtor	Balaji Digital Solution Private Limited
2.	Date of incorporation of corporate debtor	08/11/2001
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, NCT of Delhi & Haryana
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U32109DL2001PTC113080
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Plot No. 39, F & V Service Shop, Commercial Centre G - Block, G - 16 First Floor, Vikas Puri, West Delhi, New Delhi-110018
6.	Date of closure of Insolvency Resolution Process	30.10.2023
7.	Liquidation commencement date of corporate debtor	31.10.2023
8.	Name and registration number of the insolvency professional acting as liquidator	Rohit Sehgal Reg. No. IBBI/IPA-001/IP-P00528/2017-2018/10953
9.	Address and e-mail of the liquidator, as registered with the Board	Reg. Address: A-604, Sujjan Vihar, Sector-43, Gurgaon, Haryana, 122002 E-mail: iamrs101@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	Correspondence Address: 581, Top Floor, Sector-27, Gurgaon, Haryana-122001 E-mail: balajil@truproinsolvency.com
11.	Last date for submission of claims	29.11.2023

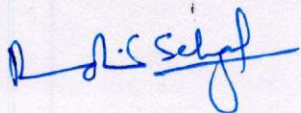
Notice is hereby given that the National Company Law Tribunal, New Delhi Court-IV, New Delhi has ordered the commencement of liquidation of the **Balaji Digital Solution Private Limited** on 31.10.2023 (order communicated to the liquidator on 31.10.2023).

The stakeholders of **Balaji Digital Solution Private Limited** are hereby called upon to submit their claims with proof on or before 29.11.2023, to the liquidator at the address mentioned at Sr. No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

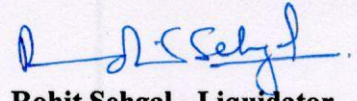
Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and





Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.



Rohit Sehgal - Liquidator

Date 02.11.2023

Place: Gurugram- In Liquidation

In the matter of Balaji Digital Solution Private Limited
IP Registration: IBBI/PA-001/IP-P00528/2017-2018/10953

